

Fulfilment of Export Obligations

1551. SHRI CHINTAMANI JENA : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware of various loopholes in the export obligations;

(b) whether steps are being initiated to correct this anomaly; and

(c) if so, the estimated loss of potential incremental exports on the account of such gaps in policy implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b). Export obligations are imposed on Duty Free Licences Import Export Pass Books and DTC Imprest Licences. Besides, export obligations are imposed by Administrative Ministries/sponsoring authorities at the time of grant of Letters of Intent/Industrial Licences/Foreign Collaboration Approvals etc., and also in certain cases of Capital Goods Licences. The Export Obligation is being monitored by the Office of Chief Controller of Imports and Exports, Ministry of Commerce, who have not come across any loopholes in the export obligations. Formulation of Import and Export Policy is a continuous process and whenever misuse of facilities comes to the notices of the Government, necessary steps are taken to rectify the same.

(c) Does not arise.

Export Commitments of Companies in Food Processing

1552. SHRI CHINTAMANI JENA : Will the Minister of COMMERCE be pleased to state :

(a) the names of companies which have given export commitments in food processing; and

(b) the quantity, value and items of their export during last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSI) : (a) and (b). Export obligations are imposed on all Duty free Licences/Import-Export Pass Books. Besides,

export obligations are being imposed by Administrative Ministries/Sponsoring Authorities at the time of grant of Letters of Intent/Industrial Licences/Foreign Collaboration Approvals, etc. and also in certain cases on Capital Goods Licences. CCI and E is monitoring the export obligation on the above licences. Separate data industry-wise is not maintained.

External Assistance to Maharashtra

1553. SHRI BANWARI LAL PUROHIT : Will the Minister of FINANCE be pleased to state :

(a) whether Maharashtra Government has urged Union Government to pass on the entire amount of external assistance to the State Government and also to reduce the rate of interest;

(b) whether the Chief Minister of Maharashtra raised this issue during the National Development Council meeting held at New Delhi during November, 1985 and March, 1988;

(c) whether any decision has been taken by Union Government in this regard; and

(d) if not, the reasons thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (d). Some States, including Maharashtra, had urged the Government of India to pass on the entire amount of external assistance to State Governments and also to reduce the rate of interest. Chief Minister, Maharashtra had also raised this issue in the meetings of the National Development Council held in November, 1985 and March, 1988.

For the present, considering all aspects of the case, it has been decided to continue the existing policy under which 70% of the aid disbursed on externally aided projects is passed on to State Governments, as additional Central assistance.

[Translation]

Programme to Check Trafficking in Narcotics

1554. SHRI R.M. BHOYE : Will the Minister of FINANCE be pleased to state :